ITEM No.33 Court No. 3 SECTION IVB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.20418/2000

(From the judgement and order dated 27/09/2000 in CWP 13280/00 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

SURINDER SINGH Petitioner (s)

VERSUS

U.O.I. & ORS. Respondent (s)

(With prayer for interim relief)
(With Appln(s). for exemption from filing c/c of the impugned Judgment and permission to place addl. documents on record)

Date : 02/01/2001 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE B.N. KIRPAL
HON'BLE MRS. JUSTICE RUMA PAL

For Petitioner (s) Mr. S.K. Bansal, Adv.
Ms. Savitri Bansal, Adv.
Mr. Harbans Lal Bajaj, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

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.SP2

Exemption allowed.

Application for permission to place additional documents on record to be listed alongwith the appeal.

Leave granted.

Issue notice regarding stay. Stay in the meanwhile.

.SP1

Kalyani. (S.L. GOYAL)@@
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